

GOVERNMENT OF INDIA
MINISTRY OF CHEMICALS AND FERTILIZERS
DEPARTMENT OF PHARMACEUTICALS

LOK SABHA

UNSTARRED QUESTION NO.2874

TO BE ANSWERED ON 15th March, 2016

National Pharmaceutical Pricing Authority

2874. SHRI P.C. MOHAN:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) the total number of drugs placed under price control by National Pharmaceutical Pricing Authority (NPPA) as on date;
- (b) whether the Government has received any objection from the multinational pharma companies as well as Indian pharma giants in this regard, if so, the details thereof; and
- (c) whether the NPPA order will cover the National List of Essential Medicines (NLEM) as well as non-essential drugs, if so, the details thereof, if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF CHEMICALS & FERTILIZERS (SHRI HANSRAJ GANGARAM AHIR)

(a) & (c): Pursuant to the announcement of National Pharmaceutical Pricing Policy, 2012, Government notified Drugs (Prices Control) Order, 2013 (DPCO, 2013) on 15th May, 2013, all the medicines specified in the National List of Essential Medicines 2011 (NLEM) have been included in the First Schedule of DPCO, 2013 and brought under the purview of price control. National Pharmaceutical Pricing Authority has fixed the ceiling prices in respect of 530 medicines (including 53 cardiovascular formulations, 6 anti-diabetic formulations, 6 for kidney disease, 47 anticancer formulations) included under First Schedule of DPCO, 2013. However the schedule 1 of DPCO 2013 has been amended on 10.03.2016 to replace NLEM 2011 by NLEM 2015. There were 348 medicines listed in NLEM 2011. A total of 106 medicines have been added, and 70 medicines have been deleted to prepare NLEM 2015 which now contains a total of 384 medicines (net 376 medicines).

NPPA also capped maximum retail price (MRP) in respect of 106 non scheduled medicines (84 are used for treatment of cardiovascular diseases and 22 for diabetes) under Paragraph 19 of DPCO, 2013.

(b): The Indian Pharmaceutical Alliance (IPA) and the Organization of Pharmaceutical Producers of India (OPPI) have challenged the price notifications in respect of prices of 106 non-scheduled drugs fixed by NPPA in the Hon'ble Bombay High Court and Delhi High Court respectively. The matter is subjudice.
